

FORM NO. 43
Certificate of residence for the purposes of section 159

Part A: Particulars of the Applicant		
1.	Name:	<i>(refer Note 1)</i>
2.	Address:	<i>(refer Note 2)</i>
3.	Communication Address in India:	<i>(refer Note 3)</i>
4.	Permanent Account Number (PAN):	
5.	E-mail Id:	
6.	Contact Number:	<div style="display: flex; justify-content: space-around;"> Country Code Number </div> <div style="text-align: center; margin-top: 5px;"> <i>(drop down)</i> </div>

Certification
<p>It is hereby certified that the above-mentioned person is a resident of India for the purposes of Income-tax Act, 2025. This certificate is valid for the period _____ to _____.</p>

Place:

Signature:

Date:

Name of the Assessing Officer:

Designation:

Notes:

1. The name shall include the first name, middle name and last name, in the case of an individuals and full name of the entity in other cases.
2. The address shall be the address during the period of Tax Residency Certificate and shall include flat/door/building, road/street/block/sector, area/locality, post office, town/city/district, state, country/region and pin code/zip code.
3. The communication address in India shall include flat/door/building, road/street/block/sector, area/locality, post office, town/city/district, state and pin code.
4. Some of the information in the form would be pre-filled to the extent possible.